

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW  
DELHI

ORIGINAL APPLICATION NO. 401 OF 2022

WITH INTERLOCUTORY APPLICATION NO. 134 OF 2022

IN THE MATTER OF

ANAND SWAROOP RASTOGI

...APPLICANT

VERSUS

UTTARAKHAND ENVIRONMENT PROTECTION  
AND POLLUTION CONTROL BOARD & ANOTHER

...RESPONDENTS

INDEX

S. NO.	PARTICULARS	PAGE NOS.
1.	Reply on behalf of Respondent No. 2 with Affidavit	1-10
2.	<b>Annexure-A:</b> Copy of Consent to Establish (CTE) dated 02.02.2015	11-12
3.	<b>Annexure-B:</b> Copy of Consolidated Consent to Operate and Authorization (CCA) dated 21.01.2017	13-14
4.	<b>Annexure-C:</b> Copy of Inspection Report dated 28.03.2018	15-19
5.	<b>Annexure-D:</b> Copy of Inspection Report dated 13.09.2019	20-24
6.	<b>Annexure-E:</b> Copy of Inspection Report dated 07.09.2020	25-28
7.	<b>Annexure-F:</b> Copy of CCA dated 24.09.2020	29-33
8.	<b>Annexure-G:</b> Copy of application for renewal of CCA dated 24.03.2022	34-37
9.	<b>Annexure-H:</b> Photograph of ETP with copy of Invoice and Log book register	38-45
10.	<b>Annexure-I:</b> Photographs of the green belt and the planted area	46-48
11.	<b>Annexure-J:</b> Photographs of the rooftop Rain water Harvesting System	49-50
12.	<b>Annexure-K:</b> Photograph of the separate electricity meter to operate air and water pollution control system and copy of meter log book	51--57
13.	<b>Annexure-L:</b> Photograph of the Stack (Chimney)	58
14.	Vakalatnama on behalf of Respondent No. 2 (M/s Mentha & Allied Products Private Limited)	59
15.	Proof of Service	60

DATED: 24.11.2022  
PLACE: NEW DELHI

  
AJAY AGGARWAL  
ADVOCATE FOR RESPONDENT NO.2



**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 401 OF 2022  
WITH IA NO. 134 OF 2022**

IN THE MATTER OF:

Anand Swaroop Rastogi

... Applicant

*Versus*

Uttarakhand Environment Protection  
and Pollution Control Board & Another

... Respondents

**REPLY ON BEHALF OF RESPONDENT NO. 2**

**MOST RESPECTFULLY SHOWETH:**

1. At the outset, it is respectfully submitted that the present Original Application No. 401 of 2022, is misconceived both in law as well as on facts of this case and is accordingly liable to be dismissed at the threshold.
2. All the allegations made in the Original Application are factually incorrect and without any basis, whatsoever. If the

correct facts are taken into account, the very basis of the present Original Application would stand demolished.

3. Brief facts requisite for the present Reply are being stated hereinafter.
4. Respondent No. 2 applied to Respondent No. 1 for Consent to Establish (CTE) the Industrial Unit on 25.06.2014. The aforesaid Consent to Establish (CTE) was duly granted by Respondent No. 1 to Respondent No.2 on 02.02.2015. A copy of the aforesaid CTE dated 02.02.2015 is annexed hereto and marked as **Annexure-A**.
5. Accordingly, Respondent No. 2 established an Industrial Unit to manufacture menthol, orange oil, basil, pine, piperita and spearmint in Plot No. 126, Shree Balaji Industrial Area, Mahuwakheraganj, Tehsil Kashipur, District Udham Singh Nagar, Uttarakhand-244713.
6. Pursuant to aforesaid establishment, a Consolidated Consent to Operate and Authorization (CCA) was applied by Respondent No. 2 to Respondent No. 1. Respondent No.1

granted Consolidated Consent to Operate and Authorization (CCA) on 21.01.2017. A copy of the aforesaid CCA dated 21.01.2017 is annexed hereto and marked as **Annexure-B**.

7. Before granting CCA, an inspection is carried out by Respondent No. 1. Pursuant to the inspection, an Inspection Report is generated online. A copy of the Inspection Report dated 28.03.2018 is annexed hereto and marked as **Annexure-C**. Likewise, a copy of the Inspection Report dated 13.09.2019 is annexed hereto and marked as **Annexure-D**. Similarly, a copy of the Inspection Report dated 07.09.2020 is annexed hereto and marked as **Annexure-E**.
8. It is only after the aforesaid inspection and drawing of Inspection Report, the CCA is renewed. The aforesaid CCA was subsequently renewed from time to time. The last CCA was renewed on 24.09.2020, which was valid till 31.03.2022. A copy of the aforesaid CCA dated 24.09.2020 is annexed hereto and marked as **Annexure-F**.

9. The Respondent No.2 has already applied to Respondent No. 1 for further renewal of CCA on 24.03.2022, which is awaited. For this purpose, due inspection has also been conducted by Respondent No.1. A copy of the aforesaid application for renewal of CCA dated 24.03.2022 is annexed hereto and marked as **Annexure-G**
  
10. The Respondent No. 2 installed an Effluent Treatment Plant (ETP) in the year 2015 and the quality of treated effluent water is in accord with general and specific standards prescribed under Environment (Protection) Rules, 1986, framed under the Environment Protection Act, 1986. A copy of the photograph of the installation of ETP together with invoice of installation of aforesaid ETP is annexed hereto and marked as **Annexure-H**.
  
11. The Respondent No. 2 also developed a green belt of at least three rows and together with it has a large open area, which is used for plantation. A photograph of the green belt

and the planted area is annexed hereto and marked as **Annexure-I**.

12. The Respondent No. 2 has also installed a rooftop Rain Water Harvesting System within the industry premises, which is well connected through conveyance system from roof to the recharge pit so that the rain water collected during rain fall, recharges the area below. A photograph of the rooftop Rain Water Harvesting System is annexed hereto and marked as **Annexure-J**.
13. The Respondent No. 2 also installed separate electricity meters to operate the proposed water and air pollution control system in the industry. A photograph of the separate electricity meter to operate water and air pollution control system is annexed hereto and marked as **Annexure-K**. Respondent No. 2 is also maintaining details of consumption of chemicals and electricity in a log book, a photocopy of which is also annexed hereto and marked as part of **Annexure-K**.

14. The Respondent No. 2 also installed a stack (chimney) of more than 30 meters height. A photograph of the aforesaid stack (chimney) is annexed hereto and marked as **Annexure-L**.
15. In view of all above, there is no violation of any condition by Respondent No.2 in the Consent to Establish, (CTE) or for that matter in the Consolidated Consent to Operate and Authorization (CCA) given by Respondent No.1.
16. All the allegations made in general in the Original Application and in particular made in para 5 a. to 5 e. are wholly misconceived and contrary to record. It seems that the Original Applicant either did not get any information in this regard or was misdirected by incorrect information. Be that as it may, in view of compliance by Respondent No.2 of all the conditions of Respondent No.1, the present Original Application being misconceived, ought to be dismissed.
17. It is also submitted that the invocation of Sections 14 and 15 of the National Green Tribunal Act, 2010 (NGT Act) read with

Section 18 thereof in the present case and circumstances is misconceived in law.

18. It is also submitted that the Original Application is also barred by limitation.
19. There is no violation of any of the acts specified in the Schedule I to the NGT Act in the present case.
20. The prayers made in the Original Application are misconceived.
21. Insofar as, IA No. 134 of 2022 is concerned, it is submitted that the same is also misconceived, for the selfsame reason. The present Reply may be treated as Reply to the said IA also (no separate reply to the same is being filed, for the sake of brevity), inasmuch as, the averments, both in the OA and the IA are based on same set of averments. Accordingly, no interim order ought to be passed in the present case.
22. Since the Original Application is limited to aforesaid factual allegations alone, a parawise reply is not being made, considering the limited nature of the matter.



23. The Respondent No. 2 craves leave to file a further Reply in the matter, should the necessity arise.
24. The present Reply is being filed bonafide and in the interest of justice and equity.
25. Accordingly, both on facts of this case as well as on law, the present Original Application, together with IA is required to be dismissed.

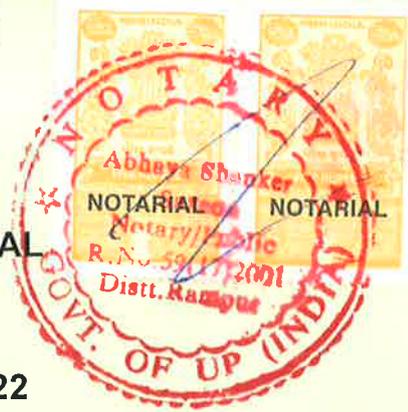
*Drawn by: Ajay Aggarwal, Advocate*

**ADVOCATE FOR RESPONDENT NO.2**

Date: 10.10.2022

Place: New Delhi

9



BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 401 OF 2022  
WITH IA NO. 134 OF 2022

IN THE MATTER OF:

Anand Swaroop Rastogi

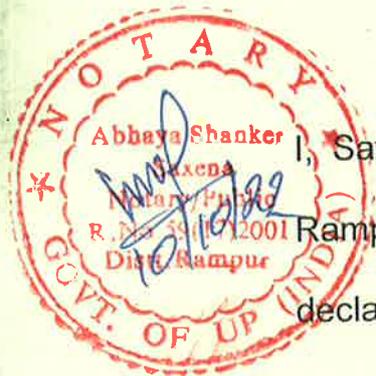
... Applicant

*Versus*

Uttarakhand Environment Protection  
and Pollution Control Board & Another

... Respondents

**AFFIDAVIT**



I, Satya Narain, aged about 52 years, R/o 153, Krishna Vihar,  
Rampur, Uttar Pradesh – 244 901, do hereby solemnly affirm and  
declare as under:

1. That I am the Associate Director-Operation of the  
Respondent No. 2 and authorized to swear the present  
Affidavit in my official capacity. That I am also conversant  
with facts and circumstances of the present case and  
competent to swear this Affidavit.

*Deponent/Declarant*

*[Signature]*

- 2. That I have read and understood the accompanying Reply to the Original Application, which has been drafted upon my instructions.
- 3. I state that the facts stated in the accompanying Reply are correct in material respect and the submissions made in the accompanying reply are based on legal advice received, which is believed to be correct.
- 4. The annexures annexed to the accompanying Reply are true copies of their respective originals.

Deponent/Declarant

DEPONENT

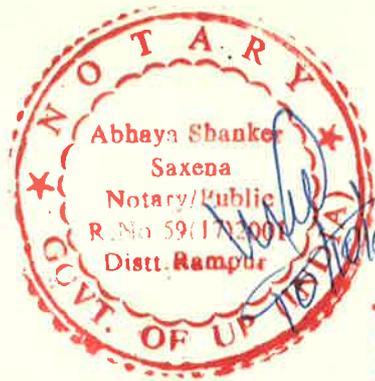
**VERIFICATION:**

VERIFIED that the contents of the foregoing affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

VERIFIED at RAMPUR on this 10<sup>TH</sup> day of October 2022.

Deponent/Declarant

DEPONENT



NOTARY  
RAMPUR (U. P.)



मुख्यालय  
उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड  
29/20, नेमी रोड, डालनवाला, देहरादून

UPPCB

फाइल-सूईपीपीसीबी/एचओ/एचओसी-3002/2014/1604

दिनांक 2/2/2015

सेवा में,

M/s Mentha & Allied Product Ltd.,  
Plot No.1 to 6, Shree Balajee Industrial Area,  
Mahuakhera Gunj, Distt- U.S.Nagar.

Registered/AD

PCB ID- 16934  
CTE- Fresh  
Outward No.-

विषय :- पर्यावरणीय प्रदूषण की दृष्टि से नई इकाई की स्थापना हेतु सहमति पत्र (Consent to Establish) निर्गमन।

महोदय,

कृपया उपरोक्त विषयक आपके आवेदन पत्र दिनांक-25.06.2014 (INWARD:57002) एवं तत्सम्बन्धी क्षेत्रीय कार्यालय की निरीक्षण आख्या एवं संस्तुति का बोर्ड मुख्यालय में परीक्षण किया गया एवं परीक्षणोपरान्त लिए गए निर्णय के क्रम में उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों के समुचित अनुपालन की शर्त के साथ शर्त स्थापना हेतु सहमति पत्र (Consent to Establish) निर्गत किया जाता है।

यह स्थापना हेतु सहमति पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

- (क) स्थल : Plot No.1 to 6, Shree Balajee Industrial Area, Mahuakhera Gunj, Distt- U.S.Nagar.
- (ख) उत्पादन :  
1. Basil - 200 Ton/Month,  
2. Menthol - 300 Ton/Month,  
3. Orange Oil - 500 Ton/Month,  
4. Pine - 400 Ton/Month,  
5. Piperita - 150 Ton/Month &  
6. Spearmint - 50 Ton/Month.
- (ग) मुख्य कच्चे माल : Mentha Oil, Alphapine Basil, Orange etc. - 658.330 Ton/Month.
- (घ) औद्योगिक उत्प्रवाह : Nil.
- (ङ) प्रयुक्त ईंधन : Diesel for DGSet & Wood for Boiler + T.F.H.

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः स्थापना हेतु सहमति पत्र प्राप्त करना आवश्यक होगा।

- उद्योग में सभी आवश्यक यन्त्र, संयंत्र, हरित पट्टिका, उत्प्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण की व्यवस्था की स्थापना में की गई प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दरावी तारीख तक निरन्तर प्रेषित करें।
- उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें, जब तक कि वह बोर्ड से जल अधिनियम एवं वायु अधिनियम के अन्तर्गत सहमति (CTO) प्राप्त न कर ले। जल एवं वायु सहमति (CTO) प्राप्त करने हेतु इकाई में उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पूर्व निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्यक जमा कर दिया जाये। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग को विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।
- उद्योग में परीक्षण उत्पादन से पूर्व क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनिश्चित कराया जाये।
- घरेलू उत्प्रवाह की मात्रा 02 कि०ली०/दिन से अधिक नहीं होगी। जनित घरेलू उत्प्रवाह का शुद्धिकरण यथाप्रस्तावित ई.टी.पी. के माध्यम से किया जाना सुनिश्चित करें।
- उत्प्रवाह शुद्धिकरण संयंत्र (ई.टी.पी.-कम-एस.टी.पी.) की स्थापना यथा प्रस्तावित (संचालन से पूर्व) की जाये तथा शुद्धिकरण संयंत्र तथा निर्माण कार्य आगूर्ति के लिये दिये गये आदेश की प्रति इस कार्यालय एक माह के अन्दर अवश्य प्रस्तुत की जाये। शुद्धिकृत उत्प्रवाह के एकत्रण हेतु उचित क्षमता के पक्के रटेरेज टैंक की स्थापना की जाये। शुद्धिकृत उत्प्रवाह का शत प्रतिशत प्रयोग पुनः प्रक्रिया में किया जाये। किसी भी दशा में उत्प्रवाह परिसर से बाहर निस्तारित न किया जाये।

OFFICE COPY

- 7- उद्योग प्रतिवर्ष माह सितम्बर तक पर्यावरणीय वक्तव्य प्रस्तुत करना सुनिश्चित करें।
- 8- यह स्थापना हेतु सहमति पत्र दिनांक 25.06.2014 से दिनांक 24.06.2015 तक की अवधि के लिए वैध होगा।
- 9- उद्योग का संचालन इस प्रकार से किया जाये, कि परिवेशीय वायु गुणवत्ता सदैव बोर्ड मानकों के अनुरूप रहे।
- 10- उद्योग से जनित छेस अपशिष्ट पदार्थों को इस प्रकार निरस्तारित किया जाये, कि जल, वायु तथा मृदा प्रदूषण की सम्भावना न रहे।
- 11- उद्योग का संचालन इस प्रकार किया जाये, कि प्रदूषण सम्बन्धी शिकायतें प्राप्त न हों। प्रदूषण सम्बन्धी जन-शिकायतें प्राप्त होने एवं पुष्टि होने पर स्थापना हेतु सहमति पत्र रिवोक कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व उद्योगी का होगा।
- 12- उद्योग परिसर में चारों तरफ कम से कम 3 कतारों वाली हरित पट्टिका विकसित की जाये। हरित पट्टिका हेतु सघन तथा छायादार वृक्षों का घनन किया जाये। हरित पट्टिका हेतु निर्धारित भूमि पर निर्माण कार्य न किया जाये।
- 13- उद्योग परिसर में रुफटॉप रेन वाटर हार्वेस्टिंग की व्यवस्था की जाये।
- 14- उद्योग में परिसंक्राम्य अपशिष्ट (प्रबन्धन स्थालन एवं ट्रांसबाउण्ड्री मूवमेन्ट) नियम 2008 का अनुपालन सुनिश्चित करें तथा उत्पादन से पूर्व परिसंक्राम्य अपशिष्ट के निरस्तारण हेतु बोर्ड से प्राधिकार प्राप्त किया जाये।
- 15- उद्योग में खतरनाक/परिसंक्राम्य रसायन विनिर्माण, भण्डारण एवं आयात नियम 1989 का पालन किया जाये।
- 16- उद्योग में सुरक्षा सम्बन्धी समस्त उपाय किये जाये तथा उत्पादन प्रारम्भ करने से पूर्व सक्षम विभागों से अनापत्ति प्रमाण पत्र प्राप्त किया जाये।
- 17- 750 के.वी.ए. के जनरेटर सेट में इन्जॉस्ट स्टैक की ऊँचाई मानकों के अनुरूप स्थापित की जाये एवं ध्वनि प्रदूषण नियंत्रण हेतु एंकारिस्टक इन्क्लोजर्स की स्थापना की जाये।
- 18- उद्योग द्वारा प्रस्तावित ब्यायलर (800कि.ग्रा./घंटा क्षमता) एवं थर्मिक फ्यूल हीटर (10लाख कि.कै./घंटा क्षमता के दो एवं 08 लाख कि.कै./घंटा क्षमता का एक व 06 लाख कि.कै./घंटा क्षमता का एक) में वायु प्रदूषण नियंत्रण हेतु डस्ट कलेक्टर व भूतल से 30 मीटर ऊँची चिमनी की स्थापना एवं रखरखाव इस प्रकार सुनिश्चित किया जाये कि जनित उज्जसर्जन की मात्रा सदैव बोर्ड मानकों के अनुरूप रहे।
- 19- उद्योग में स्थापित जल-वायु प्रदूषण नियंत्रण व्यवस्था के प्रभावी संचालन हेतु पृथक-2 विद्युत मीटरों की स्थापना सुनिश्चित की जाये। उक्त हेतु प्रतिदिन विद्युत/रसायनों की खपत का विवरण लॉग बुक में दर्ज किया जाये।
- 20- उद्योग में बोर्ड की पूर्वानुमति के बिना फर्नेश/ओवन अतिरिक्त डी0जी0 सेट एवं ब्यायलर आदि की स्थापना न की जाये।
- 21- यह स्थापनार्थ सहमति मात्र Distillation, Filtration, Crystallization, Mixing/Blending प्रक्रियाओं हेतु मान्य है।
- 22- यह स्थापनार्थ सहमति जल अधिनियम एवं वायु अधिनियम के अन्तर्गत निर्गत की जा रही है। उद्योग सक्षम विभागों से आवश्यक अनुमति प्राप्त करना सुनिश्चित कर लें।
- 23- संगित स्थल के विधिक भूमि उपयोग एवं नियमानुसार अन्य विभागों से वॉछित स्वीकृति अवश्य प्राप्त कर ली जाये।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं सन्तोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत स्थापना हेतु सहमति (CoE) पत्र निरस्त कर दिया जायेगा। बोर्ड का अधिकार सुरक्षित है, कि स्थापना हेतु सहमति पत्र (Consent to Establish) की शर्तों में संशोधन किया जाये अथवा निरस्त कर दिया जाये।

उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक 08.02.2015 तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाये। अनुपालन आख्या नियमित प्रेषित की जाये, अन्यथा स्थापना हेतु सहमति पत्र निरस्त कर दिया जाएगा।

भवदीय

OFFICE COPY

VSP  
(विनोद सिंह)  
सदस्य सचिव

पू 0 सि 0 एवं दिनांक/उपरोक्तानुसार

प्रतिनिधि :- क्षेत्रीय अधिकारी (प्र०), उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड, काशीपुर, जिला-उधमसिंहनगर को सूचनार्थ एवं उपरोक्त के अनुपालन हेतु प्रेषित।

OFFICE COPY

पर्यावरण अधिकारी

## HEAD OFFICE

Uttarakhand Environment Protection and Pollution Control Board  
29/20, Nemi Road, Dalanwala, Dehra Dun (Uttarakhand)

Phone : 0135-2658086, Fax : 2718092, Web : www.ueppcb.uk.gov.in, E-mail : ueppcb@yahoo.com

UEPPCB/HO/Con/M-193/2017/ 303

Date: 21.1.2017  
REGD. POST

To,

M/s Mentha & Allied Product Ltd.,  
Plot No : 1 to 6,  
Shree Balajee Industrial Area,  
Mahuwakheraganj, Tehsil-Kashipur,  
Distt-U.S.Nagar.

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 respectively).

PCB ID - 16934	Inward ID - 64131
CCA (Fresh)	
Consent No. 36830/ 2015	Date : 26.09.2016

CCA is hereby granted to M/s Mentha & Allied Product Ltd located at Plot No : 1 to 6, Shree Balajee Industrial Area, Mahuwakheraganj, Tehsil-Kashipur, Distt-U.S.Nagar subject to the provisions of the Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 and the orders that may be made further and subject to following terms and conditions:-

- This CCA is granted for a period from 26.09.2016 to 25.09.2017 and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 15.00Cr :-

S. No.	Product	CTE Quantity (Per Month)	Present CCA (Fresh)	
			Product	Quantity (Per Month)
1	Basil	200Ton	Basil	200Ton
2	Menthol	300Ton	Menthol	300Ton
3	Orange Oil	500Ton	Orange Oil	500Ton
4	Pine	400Ton	Pine	400Ton
5	Piperita	150Ton	Piperita	150Ton
6	Spearmint	50Ton	Spearmint	50Ton

- Specific Conditions under Water Act:-

- The daily quantity of effluent discharge (KLD):-

	Last CTE or CCA	Present CCA (Fresh)
Trade Effluent	Nil	1
Sewage	Nil	2

- Trade Effluent Treatment and Disposal: The applicant shall operate Effluent Treatment Plant consisting of primary, secondary and tertiary treatment as is required with reference to influent quantity and quality.

e Sign  
Seeding from UIDAI  
SERVER  
Digitally Signed with Aadhaar

- 1 -

VINOD KUMAR  
Member Secretary  
e-Signed On 19/01/2017 13:41:00  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # IL4UJTS78B

Consent No., Outward No:14468,18/04/2017, TPAV # IL4UJTS78B

19

- (iv) The authorization shall be in force for a period from ..... Nil.....
- (v) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under **Environment (Protection) Act, 1986.**

**Terms and conditions of authorization:-**

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986,** and the rules made there under.
  - (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
  - (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
  - (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
  - (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
  - (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
  - (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for distillation, filtration and mixing processes only.
  6. **Compulsory documents to be submitted by the Industry/Unit:-**
    - (i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **Hazardous & Other Wastes Rules, 2016** and **Third Party Audit Report.**
    - (ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986.**
    - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
  7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
  8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
  9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and Hazardous Rules & Other Wastes Rules, 2016** will results in legal action under the aforesaid **Acts and Rules,**

Member Secretary

Copy to: - **Regional Officer, Uttarakhand Environment Protection and Pollution Control Board, Kashipur** for information and compliance of the same.

Chief Environment Officer

Annexure

**Specific Conditions:**

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under **Section-3** of **Cess Act.**
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be verified.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per

eSign  
Digitally Signed with Aadhaar

MINOD KUMAR  
Member Secretary  
e-Signed On 19/01/2017 13:41:00  
-(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # IL4UJTS78B

Annexure-C

15

# Uttarakhand Environment Protection & Pollution Control Board

PCB Id: 16934

( Inspection Report ) - Air,Water,Hazardous

1 **Industry Details** Mentha & Allied Product Ltd Outward No: 6252-28/03/2018

Email : narain\_s@menthaallied.com Plot No.- 1 to 6,  
Shree balajee Industrial area, -,  
Telephone : 9412251376 Mahuakhera Gunj - 244713  
DIST : Udhamsingh Nagar, TAL : Kashipur, SIDC : Not In Any SIDC

Inspection Id : 218705 ( On Application ) Ro Name : Kashipur R.O.

2 Type / Scale / Sector / Status : RED / LARGE / Basic chemicals and electro chemicals and its derivatives including manufacturing of acid / In Operation

3 Inspection Dt & Time : 14/02/2018 16:01 / Air , Water , Hazd Person Contacted : SATYA NARAIN

4 Env Audit Detail : Sch : N.A , Not Applicable . , Year : 2009 , On Dt : 09/04/2011

Commissioned Dt : 21/12/2014 Production Start Dt : 01/01/2015 Doon Valley Notification : No

5 Water Consumption in Kilo Lts Per Day Ind : 3.000 Dom : 4.000 Borewells: 2  
Waste Water generation / Discharge (klpd) : Ind : 1.000 Dom : 2.000 Tubewells: 0

7 Consumer No.(Electric Meter): Source of Water Supply: Bore Well

8 Disposal Mode of Industrial / Domestic : In House ETP / ReCycling

9 Discharge Pt / Final Receiving Body (Ultimate): In house ETP and STP / Land For gardening

10 Status of water consent Under the Water Act,1974: AWH-36830-25/09/2017 Last Inward:97738-25/10/2017[PRO]

11 Effluent Treatment plant (ETP) : Units, if provided and status : No Data

12 Whether Industry is a member of CETP ? No

13 Boilers=5 , DG Sets=1 , Flue Gas =6, Process =0 , ETP Cap = 0 , Capacity of All = 7.5 HP

APCM Details : Dust Collector  
Fuel Used : Diesel, Wood  
Stack Attached to : Boiler+T.F.H,D.G. Sets

14 TSDF Name : Not Regd with any TSDF

15 Lab Charges Pending : NIL Water Cess Charges Pending : Rs. 0.00

16 Last Env. Form V : --- Water Cess Return : HW Monthly Return : 2017-99

17 Last 3 Legal Action :

Monthly Patrak Data : Last Return : 201708 HAZD Waste Disposal : 0.000 (0 Trucks)

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 82353, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 50	Meter Reading - 0, Kilo Litre - 0

16

# Uttarakhand Environment Protection & Pollution Control Board

PCB Id: 16934

( Inspection Report ) - Air, Water, Hazardous

### One Time Updatons

e -	Electric Company Name (Power Supply)	UPCL	
p -	On North Direction of the location of the Company	GOVERNMENT ROAD	
p -	On West Direction of the location of the Company	ROAD BALAJI INDUSTRIAL ESTATE	
o -	Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
p -	On East Direction of the location of the Company	NAHAR	
p -	On South Direction of the location of the Company	BALAJI INDUSTRIAL ESTATE PLOT NO. 2 AND PART OF PL	
o -	Production since (Date) or Proposed	01/01/2015	
g -	Nos of Stacks ( Fluc Gas & Process )	0, 0	
i -	Recyclable Hazd Waste Disposal to	O/s State	
h -	Regd with T.S.D.F	----Not Regd with any TSDF	
j -	Name & Address of MAIN Re-Cycler	BOC	
l -	CETP Name	UIL-Ucm India Limited (HRD-)	
f -	Display Board Provided at the Entrance ?	No.	
k -	Recycler Registration Valid ??	No.	
d -	Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.	
n -	Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	
m -	W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	

### General Observation

a -	R.O File No	-	
a -	Is the Industry in Operation ??	Yes	
b -	Industry Operating without CCA	Yes	
c -	Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d -	Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
c -	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f -	Industry Name CHANGED in recent times ??	No.	
g -	Has Regn with CETP or TSDF expired ??	No.	
h -	Seperate Energy Meter for A.P.C.M ?	No.	
h -	Provision of any STAND-BY Pump ??	No.	

### Air Related

a -	Fuel Type confirmitive with CCA ?	Yes	
b -	Av. Fuel Consumption EXCEEDING CCA limits	No.	
c -	APC Measures confirmitive with CCA conditions ??	Yes	
d -	ALL APCMs are in operation	Yes	
c -	SMF availability	Not Reqd	
f -	Thick Smoke observed in Flue Gas/Processes ??	No.	
g -	ph of Scrubbing Media	Nuetral	
h -	Ultimate Disposal of Scrubbing Media	ETP	
i -	Nos of Samples : Stack & Ambient	0, 0	

### Haz Waste Related

a -	Haz waste Catg confirmitive with CCA	Yes	
b -	H.W generation exceeding CCA limits	Yes	
c -	Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d -	Reusing or Recycling of Haz Waste by Industry ?	No	
e -	LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f -	Stock of Haz-Waste @ premises/Whether EXCESS ?	N	

17

# Uttarakhand Environment Protection & Pollution Control Board

PCB Id: 16934

( Inspection Report ) - Air,Water,Hazardous

g	Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	Yes	
h	Installed capacity of the plant based on machinery installed (Capacity of Machine,No. of Batch/Day,Annual Capacity)	AS	
i	Technical capability and equipment complying with the SOP/Guideline?	Yes	
j	Is unit complying the conditions gives in SOP/Guidelines?	No.	
k	Facility is adequate for the applied process	Yes	
l	Passbook is maintained?	Yes	
m	Details of PLI, if applicable	N	
n	Details of safety specs provided by the facility	N	
o	Separate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	
p	Quantity of Hazardous waste procured as per CCA?	Yes	

### Water Parameter

a	W.C per Day (Last 3 Months Average) - KLPD	15	
b	Source of Water Supply	Bore Well	
c	W.W.G is EXCEEDING the CCA Limits	No.	
d	W.W Disposal as per the Consent Conditions ?	Yes	
e	Was the ETP in operation ?	No.	
f	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	Did u observe ANY Discharge ??	No.	
h	Nos of Samples collected	0	

Remarks :

Site Observations during Inspection, PCB-ID: ( 16934 )

18

**Uttarakhand Environment Protection & Pollution  
Control Board**

PCB Id: 16934

( Inspection Report ) - Air,Water,Hazardous

report awated [304]-17/02/2018

~ RO Query to Staff: kindly putup with IR [303]-21/02/2018

~ RO Query to Staff: PLs Put up with IR [105]-05/03/2018~In connection of CCA RENEWAL Application.unit has Found operation during visit and obtained last CCA up to 31.3.17 and compliance of CCA condition satisfactory during. Unit is engaged in manufacturing of -MENTHOL,TERPINEOL ,ANETHOL ETC. PINE OIL Having process with DISTILLATION,FILTRATION,MIXINING. Unit has installed wood fired 01nos\*800kg/hr,01nos\*10 lakh-k-cal/hr cap TFH for this APCS as dust collector with 30Mtr stacks. Industrial effluent is generated through process and treated via ETP,sample was analysies by third party lab analysies report uploaded analysies report as per prescribed norms. Net asset value of the unit is Rs 05to50cr large-scale/cat RID.unit has submitted amount of Rs 60,000AWH fee aginst CCA up to 31.3.18.As per above facts it is recommended that Air/Water consent& Hazardous waste authorization up to 31.3.2018 may be Granted [304]-20/03/2018

~ RO Comments/Reply : / I recommend :May be GRANTED (After making necessary verification; I agree with inspecting officer; hence issuance / renewal of Authorization to the Industry is recommended as per the provisions of Rule 6(2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016.) ~ Inspecting Officer Satisfied that the applicant possesses appropriate facilities for collection/storage/packaging/transportation/treatment/processing/destruction/recycling/recovery/pre-processing/co-pro-28/03/2018

W.C Notings: .

**Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance**

**Compliance Observed in this Inspections.**

# Uttarakhand Environment Protection & Pollution Control Board

PCB-Id: 16934

( Inspection Report ) - Air,Water,Hazardous

## Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (16934)

**A Sample Details**

**B Process Stacks**

**C Flue gases Stacks**

Sr	Stack attached to	Mts	Remark	APCM	Fuel	Consp-Unit	SMF
1	Boiler+T.F.H	30	800KGS 10LACS KILO KELLOR	DUS	Wood	12.2QTL/HOUR	NO
2	Boiler+T.F.H	30	10LACS KILO KELLOR	DUS	Not Used/N.A		NO
3	Boiler+T.F.H	30	10LACS KILO KELLOR	DUS	Wood	2QTL/HOUR	NO
4	Boiler+T.F.H	30	8LACS KILO KELLOR	DUS	Wood	1.7 QTL/HOUR	NO
5	Boiler+T.F.H	30	6LACS KILLOR KELLORY	DUS	Not Used/N.A	1.5QTL/HOUR	NO
6	D.G. Sets	30	750 KVA	N.A	Diesel	250 LRT/HOUR	NO

**D Details about Hazardous Waste Management :**

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Organic Residues	1 -1.4	0.000-M.T	CYC

**E Products :**

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	BASIL	200.000	200.000 - TON	0.000	PROJECTED
2	MENTHOL	300.000	300.000 - TON	0.000	PROJECTED
3	MENTHOL,TERPINEOL,ANETHOL ETC	0.000	0.000 - TON	0.000	TO BE DELITED
4	ORANGE OIL	500.000	500.000 - TON	0.000	PROJECTED
5	PINE	400.000	400.000 - TON	0.000	PROJECTED
6	PIPERITA	150.000	150.000 - TON	0.000	PROJECTED
7	SPEARMINT	50.000	50.000 - TON	0.000	PROJECTED

**F Raw material :**

Sr	Raw Material Name	Capacity - Unit / Month
1	mentha oil, alphapine,basil , orange etc	658.330 - TON

**G Water Consumption & Generation Break up**

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 7.000	WWG : 3.000	Water Source	Remark
1	Boiler Feed	1.000	0.250	Borewell	
2	Manufacturing Processes	3.000	0.500	Borewell	
3	Others .....	1.000	0.500	Borewell	
4	Wash Water	2.000	0.500	Borewell	

**II Solid Waste**

**Inspection Team :** Rakesh Kandari,AEE - S. P. Singh, R.O Head

I hereby, that all the PDF, Data mentioned above , fees paid has been checked & certified.

Signature By(Rakesh Kandari,AEE )

## Uttarakhand Environment Protection & Pollution Control Board

PCB Id: 16934

( Inspection Report ) - Air, Water, Hazardous

<b>1</b>	<b>Industry Details</b> Mentha & Allied Product Ltd	<b>Outward No:</b> 7332-13/09/2019
	Email : narain_s@menthaallied.com	Plot No.- 1 to 6, Shree balajee Industrial area, -, Mahuakhera Gunj - 244713
	Telephone : 9412251376	DIST : Udhamsingh Nagar, TAL : Kashipur, SIDC : Not In Any SIDC
	<b>Inspection Id :</b> 221579 ( On Application )	<b>Ro Name :</b> Kashipur R.O.
<b>2</b>	<b>Type / Scale / Sector / Status :</b> RED / LARGE / Basic chemicals and electro chemicals and its derivatives including manufacturing of acid / In Operation	
<b>3</b>	<b>Inspection Dt &amp; Time :</b> 29/12/2018 0:00 / Air , Water , Hazd <b>Person Contacted :</b> SATYA NARAIN	
<b>4</b>	<b>Env Audit Detail :</b> Sch : N.A , Not Applicable . , Year : 2009 , On Dt : 09/04/2011	
	Commissioned Dt : 21/12/2014	Production Start Dt : 01/01/2015
		Doon Valley Notification : No
<b>5</b>	<b>Water Consumption in Kilo Lts Per Day</b> Ind : 3.000 Dom : 4.000 <b>Borewells:</b> 2	
<b>6</b>	<b>Waste Water generation / Discharge (klpd) :</b> Ind : 1.000 Dom : 2.000 <b>Tubewells:</b> 0	
<b>7</b>	<b>Consumer No.(Electric Meter):</b> <b>Source of Water Supply:</b> Bore Well	
<b>8</b>	<b>Disposal Mode of Industrial / Domestic :</b> In House ETP / ReCycling	
<b>9</b>	<b>Discharge Pt / Final Receiving Body (Ultimate):</b> In house ETP and STP / Land For gardening	
<b>10</b>	<b>Status of water consent Under the Water Act,1974:</b> AWH-38020-31/03/2018 Last Inward:242533-27/02/2019[ONL]	
<b>11</b>	<b>Effluent Treatment plant (ETP) : Units, if provided and status :</b> No Data	
<b>12</b>	<b>Whether Industry is a member of CETP ?</b> No	
<b>13</b>	<b>Boilers=5 , DG Sets=1 , Flue Gas =6, Process =0 , ETP Cap = 0 , Capacity of All = 7.5 HP</b>	
	APCM Details : Dust Collector	
	Fuel Used : Diesel, Wood	
	Stack Attached to : Boiler+T.F.H,D.G. Sets	
<b>14</b>	<b>TSDF Name :</b> Not Regd with any TSDF	
<b>15</b>	<b>Lab Charges Pending :</b> NIL <b>Water Cess Charges Pending :</b> Rs. 0.00	
	<b>Last Env. Form V :</b> ---	<b>Water Cess Return :</b> HW Monthly Return : 2019-02
<b>17</b>	<b>Last 3 Legal Action :</b>	

Monthly Patrak Data : Last Return : 201903

HAZD Waste Disposal : NO DATA

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 135000, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 300	Meter Reading - 0, Kilo Litre - 0

21

# Uttarakhand Environment Protection & Pollution Control Board

PCB Id: 16934

( Inspection Report ) - Air, Water, Hazardous

### One Time Updates

c	- Electric Company Name (Power Supply)	UPCL	
p	- On North Direction of the location of the Company	GOVERNMENT ROAD	
p	- On West Direction of the location of the Company	ROAD BALAJI INDUSTRIAL ESTATE	
o	- Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
p	- On East Direction of the location of the Company	NAHAR	
p	- On South Direction of the location of the Company	BALAJI INDUSTRIAL ESTATE PLOT NO. 2 AND PART OF PL	
o	- Production since (Date) or Proposed	01/01/2015	
g	- Nos of Stacks ( Flue Gas & Process )	0, 0	
i	- Recyclable Hazd Waste Disposal to	O/s State	
h	- Regd with T.S.D.F	---Not Regd with any TSDF	
j	- Name & Address of MAIN Re-Cycler	BOC	
l	- CETP Name	UIL-Uem India Limited (HRD-)	
f	- Display Board Provided at the Entrance ?	No.	
k	- <b>Recycler Registration Valid ??</b>	No.	
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.	
n	- Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	
m	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	

### General Observation

a	- R.O File No	1	
a	- <b>Is the Industry in Operation ??</b>	Yes	
b	- <b>Industry Operating without CCA</b>	Applied	
c	- <b>Has Production exceeded (last 3 MTHs) than CCA-Qty</b>	No.	
d	- <b>Any products-NOT in CCA, manufactured-Last 3 MTHs</b>	No.	
c	- <b>Foul Odour/Fugitive Emission/Bye Pass in Premises ??</b>	No.	
f	- <b>Industry Name CHANGED in recent times ??</b>	No.	
g	- <b>Has Regn with CETP or TSDF expired ??</b>	No.	
h	- Seperate Energy Meter for A.P.C.M ?	No.	
h	- Provision of any STAND-BY Pump ??	No.	

### Air Related

a	- <b>Fuel Type confirmitive with CCA ?</b>	Yes	
b	- <b>Av. Fuel Consumption EXCEEDING CCA limits</b>	No.	
c	- <b>APC Measures confirmitive with CCA conditions ??</b>	Yes	
d	- ALL APCMs are in operation	Yes	
e	- SMF availability	Not Reqd	
f	- <b>Thick Smoke observed in Flue Gas/Processes ??</b>	No.	
g	- ph of Scrubbing Media	Nutral	
h	- Ultimate Disposal of Scrubbing Media	ETP	
i	- Nos of Samples : Stack & Ambient	0, 0	

### Haz Waste Related

a	- <b>Haz waste Catg confirmitive with CCA</b>	Yes	
b	- <b>H.W generation exceeding CCA limits</b>	No.	
c	- <b>Collection, Storage, Treatmnt, Disposal Facility Adequate ??</b>	Yes	
d	- Reusing or Recycling of Haz Waste by Industry ?	No	
e	- LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f	- Stock of Haz-Waste @ premises/Whether EXCESS ?	YES	

## Uttarakhand Environment Protection & Pollution Control Board

PCB Id: 16934

( Inspection Report ) - Air, Water, Hazardous

g -	Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	No.	
h -	Installed capacity of the plant based on machinery installed (Capacity of Machine, No. of Batch/Day, Annual Capacity)	yes	
i -	Technical capability and equipment complying with the SOP/Guideline?	No.	
j -	Is unit complying the conditions given in SOP/Guidelines?	No.	
k -	Facility is adequate for the applied process	No.	
l -	Passbook is maintained?	No.	
m -	Details of PLI, if applicable	-	
n -	Details of safety specs provided by the facility	-	
o -	Separate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	
p -	Quantity of Hazardous waste procured as per CCA?	Yes	

**Water Parameter**

a -	W.C per Day (Last 3 Months Average) - KLPD	03	
b -	Source of Water Supply	Bore Well	
c -	W.W.G is EXCEEDING the CCA Limits	No.	
d -	W.W Disposal as per the Consent Conditions ?	Yes	
e -	Was the ETP in operation ?	Yes	
f -	Treatment System ADEQUATE to handle existing effluent	Adequate	
g -	Did u observe ANY Discharge ??	No.	
h -	Nos of Samples collected	0	

Remarks :

**Site Observations during Inspection, PCB-ID: ( 16934 )**

23

x

# Uttarakhand Environment Protection & Pollution Control Board

PCB Id: 16934

( Inspection Report ) - Air,Water,Hazardous

Inspection of M/S Mentha & Allied Product Ltd, Category: RED / LARGE ,Plot No.- 1 to 6, shree balajee industrial area - Mahuakhera Gunj, Kashipur, Distt. - Udham Singh Nagar was done on dated 22/12/2018. Unit is manufacturing MENTHOL, TERPINEOL, ANETHOL ETC. through DISTILLATION, FILTRATION, MIXING etc processes using mentha oil, alphapine, basil. etc. as raw material for the production. Water is used for domestic & industrial purposes. Domestic effluent is disposed through soak pit & industrial effluent is treated through E.T.P. At the time of inspection E.T.P. was found in running condition. Unit has two DG sets having cap. 320KVA & 62.5kva with acoustic enclosure and proper stack. The unit have 800kg. Cap 01 boiler attached to wet scrubber & unit has two TFH having capacity of 15Lakh k.Cal./Hr, 10Lakh k.Cal./Hr. 30meter stack is attached as A.P.C.S. Hazardous waste is stored in drum in separate yard of the unit. Third party water analyses report is uploaded by the unit & report is prescribed norms. Hazardous waste is disposed through TSDF. The net assets value of unit is Rs.20.00Cr.CCA & Hazardous fee Rs.60000 for the year 2019 by the unit has been made from demand draft 201308 on dated 22.03.2018. CCA & Hazardous fee is complete up to 31/03/2019. The last CCA renewal is valid up to 31/03/18. Unit is complying according to previous CCA renewal, hence recommended for conditional grant of CCA renewal up to 31-03-2019. [320]-01/04/2019 unit is in under non complying units of CPCB, submitted to Hon~ble High court. [306]-08/04/2019 ~ RO Query to Staff: unit under negative list, so pl comment on inspection in ref of hon;ble court direcion. [307]-30/04/2019~unit~s SCN is issued on dated 26.06.2019. Reinspection of the unit IS on dated 27.08.2019. Sample report is found within board norm. revokation sent to HO on 11.09.2019. hence recommended of grand upto 31.03.2019. [320]-12/09/2019~fee is completed upto 31.03.2020. hence application CCA of unit may be granted upto 31.03.2020. [320]-13/09/2019, ~ RO Comments/Reply :as per report cca renewal is recomended for grant upto 31 march 2019 / I recommend :May be GRANTED (After making necessary verification; I agree with inspecting officer; hence issuance / renewal of Authorization to the Industry is recommended as per the provisions of Rule 6(2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016.) ~ Inspecting Officer Satisfied that the applicant possesses appropriate facilities for collection/storage/packaging/transportation/tr-13/09/2019

W.C Notings: 90klpm[320-AEE]~90klpm[320-AEE]~90klpm.[320-AEE]~

## Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

## Compliance Observed in this Inspections.

24

**Uttarakhand Environment Protection & Pollution  
Control Board**

PCB Id: 16934

( Inspection Report ) - Air,Water,Hazardous

**Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (16934)**

**A Sample Details**

**B Process Stacks**

**C Flue gases Stacks**

Sr	Stack attached to	Mts	Remark	APCM	Fuel	Consp-Unit	SMF
1	Boiler+T.F.H	30	800KGS 10LACS KILO KELLOR	DUS	Wood	12.2QTL/HOUR	NO
2	Boiler+T.F.H	30	10LACS KILO KELLOR	DUS	Not Used/N.A		NO
3	Boiler+T.F.H	30	10LACS KILO KELLOR	DUS	Wood	2QTL/HOUR	NO
4	Boiler+T.F.H	30	8LACS KILO KELLOR	DUS	Wood	1.7 QTL/HOUR	NO
5	Boiler+T.F.H	30	6LACS KILLOR KELLORY	DUS	Not Used/N.A	1.5QTL/HOUR	NO
6	D.G. Sets	30	750 KVA	N.A	Diesel	250 LRT/HOUR	NO

**D Details about Hazardous Waste Management :**

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Organic Residues	I -1.4	0.000-M.T	CYC

**E Products :**

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	BASIL	200.000	200.000 - TON	0.000	PROJECTED
2	MENTHOL	300.000	300.000 - TON	0.000	PROJECTED
3	MENTHOL, TERPINEOL, ANETHOL ETC	0.000	0.000 - TON	0.000	TO BE DELITED
4	ORANGE OIL	500.000	500.000 - TON	0.000	PROJECTED
5	PINE	400.000	400.000 - TON	0.000	PROJECTED
6	PIPERITA	150.000	150.000 - TON	0.000	PROJECTED
7	SPEARMINT	50.000	50.000 - TON	0.000	PROJECTED

**F Raw material :**

Sr	Raw Material Name	Capacity - Unit / Month
1	mentha oil, alphapine, basil , orange etc	658.330 - TON

**G Water Consumption & Generation Break up**

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 7.000	WWG : 3.000	Water Source	Remark
1	Boiler Feed	1.000	0.250	Borewell	
2	Manufacturing Processes	3.000	0.500	Borewell	
3	Others .....	1.000	0.500	Borewell	
4	Wash Water	2.000	0.500	Borewell	

**H Solid Waste**

**Inspection Team :** Naresh Goswami,AEE - Mr Yogesh Singh Rawat

I hereby, that all the PDF, Data mentioned above , fees paid has been checked & certified.

Signature By(Naresh Goswami,AEE )

## Uttarakhand Environment Protection & Pollution Control Board

PCB Id: 16934

( Inspection Report ) - Air,Water,Hazardous

1	<b>Industry Details</b> Mentha & Allied Product Ltd	<b>Outward No:</b> 7919-07/09/2020
	Email : narain_s@menthaallied.com	Plot No.- 1 to 6, Shree balajee Industrial area, -, Mahuakhera Gunj - 244713
	Telephone : 9412251376	DIST : Udham Singh Nagar, TAL : Kashipur, SIDC : Not In Any SIDC
	<b>Inspection Id :</b> 245514 ( On Application )	<b>Ro Name :</b> Kashipur R.O.
2	<b>Type / Scale / Sector / Status :</b> RED / LARGE / Basic chemicals and electro chemicals and its derivatives including manufacturing of acid / In Operation	
3	<b>Inspection Dt &amp; Time :</b> 28/08/2020 0:00 / Water	<b>Person Contacted :</b> SATYA NARAIN
4	<b>Env Audit Detail :</b> Sch : N.A , Not Applicable . , Year : 2009 , On Dt : 09/04/2011	
	<b>Commissioned Dt :</b> 21/12/2014	<b>Production Start Dt :</b> 01/01/2015
		<b>Doon Valley Notification :</b> No
5	<b>Water Consumption in Kilo Lts Per Day</b>	Ind : 3.000      Dom : 4.000 <b>Borewells:</b> 2
6	<b>Waste Water generation / Discharge (klpd) :</b>	Ind : 1.000      Dom : 2.000 <b>Tubewells:</b> 0
7	<b>Consumer No.(Electric Meter):</b>	<b>Source of Water Supply:</b> Bore Well
8	<b>Disposal Mode of Industrial / Domestic :</b>	In House ETP / ReCycling
9	<b>Discharge Pt / Final Receiving Body (Ultimate):</b>	In house ETP and STP / Land For gardening
10	<b>Status of water consent Under the Water Act,1974:</b> AWH-39962-31/03/2019 Last Inward:255029-01/07/2020[PRO]	
11	<b>Effluent Treatment plant (ETP) : Units, if provided and status :</b> No Data	
12	<b>Whether Industry is a member of CETP ?</b> No	
13	<b>Boilers=5 , DG Sets=1 , Flue Gas =6 , Process =0 , ETP Cap = 0 , Capacity of All = 7.5 HP</b>	
	APCM Details : Dust Collector	
	Fuel Used : Diesel,Wood	
	Stack Attached to : Boiler+T.F.H,D.G. Sets	
14	<b>TSDF Name :</b> Not Regd with any TSDF	
15	<b>Lab Charges Pending :</b> NIL	<b>Water Cess Charges Pending :</b> Rs. 0.00
16	<b>Last Env. Form V :</b> ---	<b>Water Cess Return :</b> --- <b>HW Monthly Return :</b> 2020-05
	<b>Last 3 Legal Action :</b>	
	<b>Monthly Patrak Data :</b> Last Return : 202005 <b>HAZD Waste Disposal :</b> 0.000 (0 Trucks)	
	<b>Electricity Units Consumed in month</b>	<b>Water Consumed in month</b>
	Production - 125000, ETP - 165, APCM - 0	Meter Reading - 952530, Kilo Litre - 42
		<b>Effluent Discharged in month</b>
		Meter Reading - 0, Kilo Litre - 10

26

**Uttarakhand Environment Protection & Pollution  
Control Board**

PCB Id: 16934

( Inspection Report ) - Air, Water, Hazardous

<b>One Time Updatons</b>		
o	Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz
o	Production since (Date) or Proposed	01/01/2015
p	On East Direction of the location of the Company	NAHAR
p	On South Direction of the location of the Company	BALAJI INDUSTRIAL ESTATE PLOT NO. 2 AND PART OF PL
e	Electric Company Name (Power Supply)	UPCL
p	On North Direction of the location of the Company	GOVERMENT ROAD
p	On West Direction of the location of the Company	ROAD BALAJI INDUSTRIAL ESTATE
d	Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.
m	W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Secondary
n	Nos of Flow-Mcters - W.C / W.W.G / ETP =	0, 0, 0

<b>General Observation</b>		
a	Is the Industry in Operation ??	Yes
a	R.O File No	-rok
b	Industry Operating without CCA	Applied
e	Has Production exceeded (last 3 MTHs) than CCA-Qty	No.
d	Any products-NOT in CCA, manufactured-Last 3 MTHs	No.
e	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.
f	Industry Name CHANGED in recent times ??	No.
g	Has Regn with CETP or TSDF expired ??	No.
h	Seperate Energy Meter for A.P.C.M ?	No.
h	Provision of any STAND-BY Pump ??	Yes

<b>Water Parameter</b>		
a	W.C per Day (Last 3 Months Average) - KLPD	7.000
b	Source of Water Supply	Bore Well
c	W.W.G is EXCEEDING the CCA Limits	No.
d	W.W Disposal as per the Consent Conditions ?	Yes
e	Was the ETP in operation ?	Yes
f	Treatment System ADEQUATE to handle existing effluent	Adequate
g	Did u observe ANY Discharge ??	No.
h	Nos of Samples collected	0

Remarks :

Site Observations during Inspection, PCB-ID: ( 16934 )

27

**Uttarakhand Environment Protection & Pollution  
Control Board**

PCB Id: 16934

( Inspection Report ) - Air,Water,Hazardous

In the reference of CCA Renewal three years (Year 2019-20 to 2021-22) industry has been inspected on 28.08.2022. During the inspection unit was found in operation. Unit is situated at Plot No.- 1 to 6, Shree Balajee Industrial Area - Mahuakhera Gunj, Kashipur, Dist.- Udam Singh Nagar (Uttarakhand). Manufacture of Menthol, Orange Oil, Pine, Piperita, etc. by the process of Distillation, Filter, Mixing/Blending and Packing process only. Industry got the CCA of red category till 31-03-2019. Water is used for industrial & domestic purpose. Industrial effluent is generating which dispose through ETP. Treated water sample of unit analyzed by Approved Lab, report as per norms. Domestic effluent is disposed through Septic Tank/Soackpit. 750.0 KVA capacity D. G. set is to establish in the unit with acoustic enclosures & stack. The unit have 800.0 Kg. capacity 01 boiler & unit has two TFH having capacity of 15 Lacs K.Cal./Hr, 10 Lacs K.Cal./Hr. attached to dust collector & 30 meter stack is attached as APCS. Hazardous waste is stored in drum in separate yard of the unit. Hazardous waste is disposed through TSDF. The net assets value of the unit is Rs 8.15 Crore, as per balance sheet of year 2018-19. The unit has deposited Rs 180000/= as, CCA renewal fee for three years. CCA fee is complete up to 31/03/2022. As per above site observation CCA renewal for three years (Year 2019-20 to 2021-22) may be grant with following specific conditions: - 1. Unit should be compliance the all conditions which is the mentioned in the Environmental Protection Act (EPA)-1986. [203]-02/09/2020

~ RO Comments/Reply :recommended for CCA upto 31.-3.2022,as per inspection report. / I recommend :May be GRANTED (After making necessary verification; I agree with inspecting officer; hence issuance / renewal of Authorization to the Industry is recommended as per the provisions of Rule 6(2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016.) ~ Inspecting Officer Satisfied that the applicant possesses appropriate facilities for collection/storage/packaging/transportation/treatment/pr-07/09/2020

W.C Notings:

**Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance**

**Compliance Observed in this Inspections.**

20

# Uttarakhand Environment Protection & Pollution Control Board

PCB Id: 16934

( Inspection Report ) - Air,Water,Hazardous

## Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (16934)

### A Sample Details

### B Process Stacks

### C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	APCM	Fuel	Consp-Unit	SMF
1	Boiler+T.F.H	30	800KGS 10LACS KILO KELLOR	DUS	Wood	12.2QTL/HOUR	NO
2	Boiler+T.F.H	30	10LACS KILO KELLOR	DUS	Not Used/N.A		NO
3	Boiler+T.F.H	30	10LACS KILO KELLOR	DUS	Wood	2QTL/HOUR	NO
4	Boiler+T.F.H	30	8LACS KILO KELLOR	DUS	Wood	1.7 QTL/HOUR	NO
5	Boiler+T.F.H	30	6LACS KILLOR KELLORY	DUS	Not Used/N.A	1.5QTL/HOUR	NO
6	D.G. Sets	30	750 KVA	N.A	Diescl	250 LRT/HOUR	NO

### D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Organic Residues	I -1.4	0.000-M.T	CYC

### Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	BASIL	200.000	200.000 - TON	0.000	PROJECTED
2	MENTHOL	300.000	300.000 - TON	0.000	PROJECTED
3	MENTHOL,TERPINEOL,ANETHOL ETC	0.000	0.000 - TON	0.000	TO BE DELITED
4	ORANGE OIL	500.000	500.000 - TON	0.000	PROJECTED
5	PINE	400.000	400.000 - TON	0.000	PROJECTED
6	PIPERITA	150.000	150.000 - TON	0.000	PROJECTED
7	SPEARMINT	50.000	50.000 - TON	0.000	PROJECTED

### F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	mentha oil, alphapine,basil , orange etc	658.330 - TON

### G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 7.000	WWG : 3.000	Water Source	Remark
1	Boiler Feed	1.000	0.250	Borewell	
2	Cooling Water	3.000	0.500	Borewell	
3	Domestic Purpose	3.000	0.500	Borewell	
4	Manufacturing Processes	3.000	0.500	Borewell	
5	Others .....	1.000	0.500	Borewell	
6	Wash Water	2.000	0.500	Borewell	

### Solid Waste

Inspection Team : Dr. Ajeet Singh,ASO

i hereby, that all the PDF, Data mentioned above , fees paid has been checked & certified.

Signature By(Dr. Ajeet Singh,ASO)

Annexure - F

UKPCB

29



**HEAD OFFICE**  
**Uttarakhand Pollution Control Board**  
**"Gauri Devi Prayavaran Bhawan"**  
**46B, I.T. Park, Sahastradhara Road, Dehra Dun**

UKPCB/HO/Con/M-193/2020/ 837

Date: 24.9.2020  
REGD. POST

To,  
M/s Mentha & Allied Product Ltd.,  
Plot No : 1 to 6,  
Shree Balajee Industrial Area,  
Mahuwakheraganj, Tehsil-Kashipur,  
Distt-U.S.Nagar.

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 respectively).

PCB ID - 16934	Inward ID - 255029
CCA (Renewal)	
Consent No. 40635/	Date : 23.11.2018

CCA is hereby granted to M/s Mentha & Allied Product Ltd located at Plot No : 1 to 6, Shree Balajee Industrial Area, Mahuwakheraganj, Tehsil-Kashipur, Distt-U.S.Nagar subject to the provisions of the Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period up to 31.03.2022 and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 22.00Cr :-

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Basil	200Ton	Basil	200Ton
2	Menthol	300Ton	Menthol	300Ton
3	Orange Oil	500Ton	Orange Oil	500Ton
4	Pine	400Ton	Pine	400Ton
5	Piperita	150Ton	Piperita	150Ton
6	Spearmint	50Ton	Spearmint	50Ton

2. Specific Conditions under Water Act:-

- (i) The daily quantity of effluent discharge (KLD):-

	Last CCA	Present CCA (Renewal)
Trade Effluent	1	1
Sewage	2	2

- (ii) Trade Effluent Treatment and Disposal: The applicant shall operate Effluent Treatment Plant consisting of primary, secondary and tertiary treatment as is required with reference to influent quantity and quality.

*In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (iii) The treated effluent shall be recycled to the maximum extent. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under **Environment (Protection) Rules, 1986** and applicable to the unit from time-to-time:-

1	pH	Between	5.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27°C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

- (iv) **Sewage Treatment and Disposal:** The applicant shall provide comprehensive Septic Tank as is required with reference to influent quantity and quality.

**3. Conditions under Air Act:-**

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DG Set (750KVA) x 1Nos	30	Diesel	250Ltr./Hr	Dust Collector	-
2	Boiler+Thermic Fluid Heater (08Lacs Kilo Kellor) x 1Nos.	30	-	1.7Ltr./Hr	Dust Collector	PM-600mg/NM <sup>3</sup>

*In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

**4. Conditions under Hazardous & Other Wastes Rules-2016:-s**

- (i) Number of authorization and date of issue : -----
- (ii) The **Factory Manager** of **M/s Mentha & Allied Product Ltd, Distt-U.S. Nagar** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1.	Schedule I-14		

- (iv) The authorization shall be in force for a period from .....Nil.....  
(v) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under **Environment (Protection) Act, 1986.**

**Terms and conditions of authorization:-**

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.  
(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.  
(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.  
(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.  
(v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.  
(vi) An application for the renewal of an authorization shall be made as laid down under these rules.  
(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for distillation, filtration and mixing processes only.
6. **Compulsory documents to be submitted by the Industry/Unit:-**  
(i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **Hazardous & Other Wastes Rules, 2016** and **Third Party Audit Report**.  
(ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986**.  
(iii) **Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.  
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.  
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and Hazardous Rules & Other Wastes Rules, 2016** will results in legal action under the aforesaid Acts and Rules.

Member Secretary

Copy to: - **Regional Officer, Uttarakhand Pollution Control Board, Kashipur** for information and compliance of the same.

Chief Environment Officer

**Specific Conditions:**

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under **Section-3 of Cess Act**.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be verified.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. A solid waste generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
9. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
10. Unit shall ensure manifest system in **Form-10 of Hazardous & Other Waste Rules, 2016** while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of **90 days**.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The Unit shall strictly comply with the provisions of **Water, Air & E(P) Acts and Rules/Notifications** made thereunder.

**General Conditions:-**

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three-month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

33

UKPCB

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30<sup>th</sup> day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
22. Dried hazardous sludge from the process in the plant shall be stored in **double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold **only to Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous & Other Wastes Rules, 2016** shall be submitted to the **Board**.

  
Chief Environment Officer

FORM 1

Annexure-A

39

CONSENT SEEKING FORM

(To be submitted in triplicate)

Application for consent for discharge/continuation of discharge under section 25/26 of the Water  
(Prevention and Control of Pollution) Act, 1974 Act

(See RULE 3)

Date- 24/03/2022

From,

MENTHA AND ALLIED PRODUCTS PRIVATE LIMITED; Plot No. 1 to 6, Shree Balaji Industrial Estate, Mahuakheraganj, Kashipur, Udham Singh Nagar

Udham Singh Nagar

City: MAHUAKHERAGANJ

Block: Kashipur

District: Udham Singh Nagar

To,

The Member Secretary,

Uttarakhand Pollution Control Board,

Dehradun.

Sir,

I/We apply for CONSENT under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 (Act no VI of 1974) to bring into use any\* new or altered outlet for the discharge of sewage/trade effluent\* to begin to make new discharge of sewage/trade effluent or \*Continue to make discharge of sewage/trade effluent from land/premises owned by (1) Arvind Kumar Nanda for a period upto (2). years

1. Disposal of Liquid/Solid Waste:-

(a). Sewage/Sullage via drains/outfall sewers/treatment works.

(b). Trade effluent via drains/outfalls sewers/treatment works

Surrounding of Site	Distance (in meters)	Description
---------------------	----------------------	-------------

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.

3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.

4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made.

5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consented period for outlet/discharge, if to be continued thereafter.

6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

1. List of Hazardous waste generated along with Form 4 & Form 3 of Hazardous Waste Rules Form -10 (Attached)

2. Stack/Ambient Air Quality Monitoring Report (In case of Renewal) from notified laboratories (if applicable) (Attached)

3. Form V (Environment Rules Under EP Rules) (Attached)

4. Latest Audited Balance Sheet of the unit indicating fixed assets, current assets and current liabilities of the unit (prescribed format) (Attached)

5. Third Party Laboratory Report (Emission/Hazardous/Emission) (Attached)

6. Copy of CTE/CCA Issued & Its Compliance Status (Attached)

7. Pointwise compliance of CCA conditions (In case of Renewal Expansion) and CTE in case of CCA-Fresh (Attached)

Yours faithfully,

Signature,  
Name of Applicant:- Arvind Kumar Nanda  
Address of applicant:- Diamond Road

\*Note:- Strike out entries not relevant.

ANNEXURE TO FORM

**New Outlet**

35

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

Raw Material Name	Material Trade Name	Qty	Principle Use
ALPHA PINENE		600Metric Tonnes/Year	IN PINE PRODUCT
TURPENTINE OIL		1800Metric Tonnes/Year	IN PINE PRODUCT
DEXTOL		600Metric Tonnes/Year	IN PINE PRODUCT
BETA CARYOPHYLLENE		600Metric Tonnes/Year	IN PINE PRODUCT

Fuel Details:-

Fuel	Consumption

B. Give the list Products and By Product Details

Product Name	Quantity
BASIL OIL	0Metric Tonnes/Day
MENTHOL	0Metric Tonnes/Day
ORANGE OIL	500Metric Tonnes/Month
PINE	400Metric Tonnes/Month
PIPERITA	0Metric Tonnes/Month
SPEARMINT OIL	0Metric Tonnes/Month

ByProduct Name	Licence Qty	Installed Qty
ALPHA PINENE	Metric Tonnes/Year	600Metric Tonnes/Year
TURPENTINE OIL	Metric Tonnes/Year	1200Metric Tonnes/Year
DEXTOL	Metric Tonnes/Year	600Metric Tonnes/Year
BETA CARYOPHYLLENE	Metric Tonnes/Year	600Metric Tonnes/Year

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month
0	0
0	0
0	0
0	0
0	0
0	0

12. State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	1.0
Industrial	1.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	1.0

(B) State how measurement of rate and quantity are carried out:

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a) Is domestic effluent allowed to get mixed in Industrial effluents? Yes

(b) If yes, state ratio Domestic

16. (a) Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief

(b) Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c) If approved, furnish the authority (Two certified copies to be sent)

(d) If any effluent from any shop/ shops toxic? If so volume of this effluent

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)

18. State the area of land used for (a) Above in Hectares

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed

20. Is there any provision for equalizing or made holding lagoons of tanks

36

Name	Mode
Domestic	1.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. Yes

22. (a) Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment
------------------	---------------------------	--------------------------

Note:-

- Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
- Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.
  - Is the effluent toxic Yes
  - State if the Industrial effluent is having Unpleasant Smell
  - Is there any hidden change of temperature exceeding 10\*c at any time Yes

23. (a) Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
------	----------	----------

- (b) If yes, give details of equipments
24. Has the land/premises, etc., for which the application is made open? Yes  
Highly polluting material :  
Toxic Organic Inorganic Microbiological : Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
---------------------	-------------	----------	----------------------	--------------------

26. Total Investment of Plant/in the factory and the year of investment:- Investment :  
Year of Investment : 1925

Accompaniments  
Flow sheet of effluents.

Name and Address of the applicant on behalf of : Arvind Kumar Nanda ,Diamond Road

Name and Address of the Firm on behalf of which application is made : Arvind Kumar Nanda ,Diamond Road

**Fee Details:-**

Transaction Id	Payment Date	Transaction Status	Ammount
724875471	24/03/2022	Successful	180000.0

**Explanatory Notes for filing in form and the Annexure**

The notes are given only for those items for which explanations is considered desirable. Other items are self explanatory.

Form-

- Here mention the name of the owner of the land/premises in case it belongs to other than the applicant industry or factory. If the land/premises belongs to the factory industry, say self.
- Here mention the date up to which the consent is sought for.
- Here mention the local name of the river/stream as may be applicable.

Annexure to form-

'Outlet' means the arrangement for discharge of the effluent for which consent is sought for.

'Discharge' means the effluent going out of the outlet.

'Existing' means that which is operation at the time of applying for consent.

'New' means that which will be brought into operation in future.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here give the name of the person who is authorised by the Institution/industry/ factory/local body etc. to transact their legal business.

Item 2 : Here give the registered name of the Industry/ Factory/etc. under which the business is carried out.

Item 5 : Here state the concerned Institution such as Bureau of Public Enterprises under whose administrative control the Factory/Industry etc., is set up.

Item 6 : Applicable to only those areas which are prohibited areas, such as the Ordinance Factories, Mint, etc.

Item 13(b) : State method of measurement of hourly/daily maximum quantity of effluent i.e. by flow meters, ventury meters, v notch sump measurement estimated etc.

Item 15(a) : If the effluent is treated, give separately the method of treatment and flow diagram of the treatment process.

32

Item 16(b) : Here mention 'yes' is any other authority such as local body or Government Department as already approved the discharge of effluent either with or without treatment, at the time of establishment of the factory/industry.

Item 19 : Here give the quantity of effluent of different types such as domestic industrial mixed etc. proposed to be or is let into the stream/river, lands, sea, etc., as may be applicable.

Item 22(a) : Analysis to be furnished shall be covered as many Parameters as are expected to be found, in the effluent. If some of the parameters are not expected to be found say not applicable. If some parameters other than those listed under the items are expected, the same be mentioned at the end. The analysis shall be separately furnished for domestic/Industrial and combined effluents.

Item 22(b) : Here toxicity meant that which is established by bio-assa studies on fish, as per procedure given in the standard methods.

Item 24 : This item is meant to cover highly polluting substances which do not ordinarily find way in the effluents, but are required to be handled in the premises and which may, by accident, join the effluent in large quantities.

**Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution**

**(Prevention & Control) Act, 1981.**

1. (a) Full name of the applicant with address : Arvind Kumar Nanda ,Diamond Road (Tel. No.) 0595-2350855
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : UDYAM-UP63-0002417,2021-02-01
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : Name :Subhash Chandra Nanda  
Designation : Managing Director  
Address : VIP Colony, Kothi Khas Bagh, Civil Lines, Rampur  
Period of Tenures: 01/04/2021 to 31.03.2025  
Telephone : 9837034855
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : large
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : MENTHA AND ALLIED PRODUCTS PRIVATE LIMITED  
Address:Plot No. 1 to 6 , Shree Balaji Industrial Estate , Mahuakheraganj, Kashipur, Udham Singh Nagar Udham Singh Nagar  
Tel. No.:05947-298008  
E-mail :rajendra\_s@menthaallied.com
3. Give revenue /City Survey No. of the land/premises for which the application is made: : District:Udham Singh Nagar  
Town/Village:MAHUAKHERAGANJ  
City Survey no./Revenue Survey no.:PLOT NO. 1 TO 6  
Khata No.:276, 393  
Area in Hectares:
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : July,2016
5. State the Civil/Military /Defence/Industrial Estate etc. under whose administrative jurisdiction the occupiers/Industrial plant is situated: : Civil  
District:Udham Singh Nagar  
Corporation:  
Village Panchayat  
Contonment:  
Defence Deptt:  
State Govt:  
Prohibited areas:  
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -

# ENVIRO SOLUTIONS

129, 32A-C, Surajpur Industrial Area, Greater Noida (U.P.)

Pre-Authenticated  
For ENVIRO SOLUTIONS

38

Geeta Bhargava  
Authorised Signatory

Bill No. 66 Date 18-11-15

Order No. 11005/MKG/2015-16  
Date 24-04-15

05014397250

PARTICULARS	Qty.	Rate	Amount
<u>Supply of Effluent Treatment Plant</u>			
Effluent Pump cap 1HP	1 No	RS.	4,00,000
Reaction tank cap 500lit	1 No		
Mixing Agitator with Motor 1HP.	1 set		
Clarifier cap 3500lit	1 No		
Chemical Dosing tank cap 300lit	3 Nos		
Chemical Dosing pump cap 0.30lit	3 Nos		
Compressed Air Arrangement Blower with	1 set		
Filter Feed Pump cap 1HP	1 No		
Multigrade Filter	1 No		
Custom Filter 1kum	1 No		
valve flow Meter	1 No		
PH Meter	1 No		
Premium Gwage	1 set		
Pipes & fittings (one Bag)	1 set		
W.L. Railing & ladder.	1 set		
		<b>Total</b>	<b>4,00,000</b>
		<b>Tax @ 2%</b>	<b>8000</b>
		<b>Total Amount</b>	<b>4,08,000</b>

*[Handwritten Signature]*

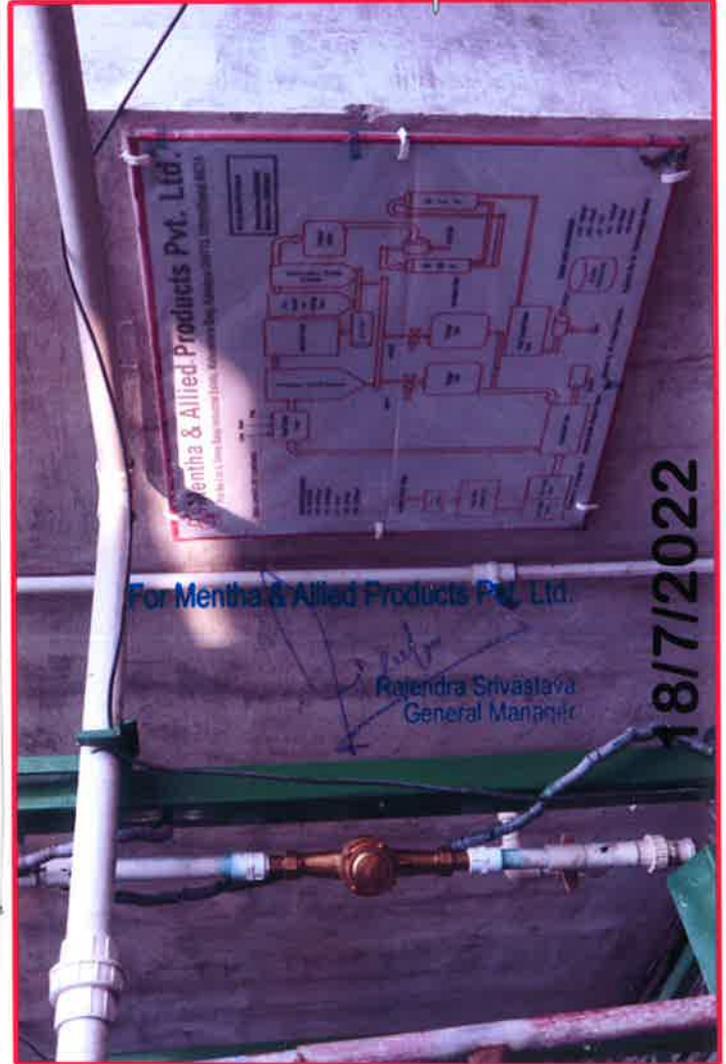
Sum C, Against

for Rs Eight thousand only

Interest will be charged @24% per annum if bill is not paid on presentation  
 Payment will be accepted by A/C payee Cheque/Drafts only.  
 Payment in cash/cheque/Draft No.

For ENVIRO SOLUTIONS  
*N.K. Bhargava*  
 Authorised Signatory

*[Handwritten Signature]*  
 astava  
 Manager



TREATED WATER FLOW METER

18/7/2022

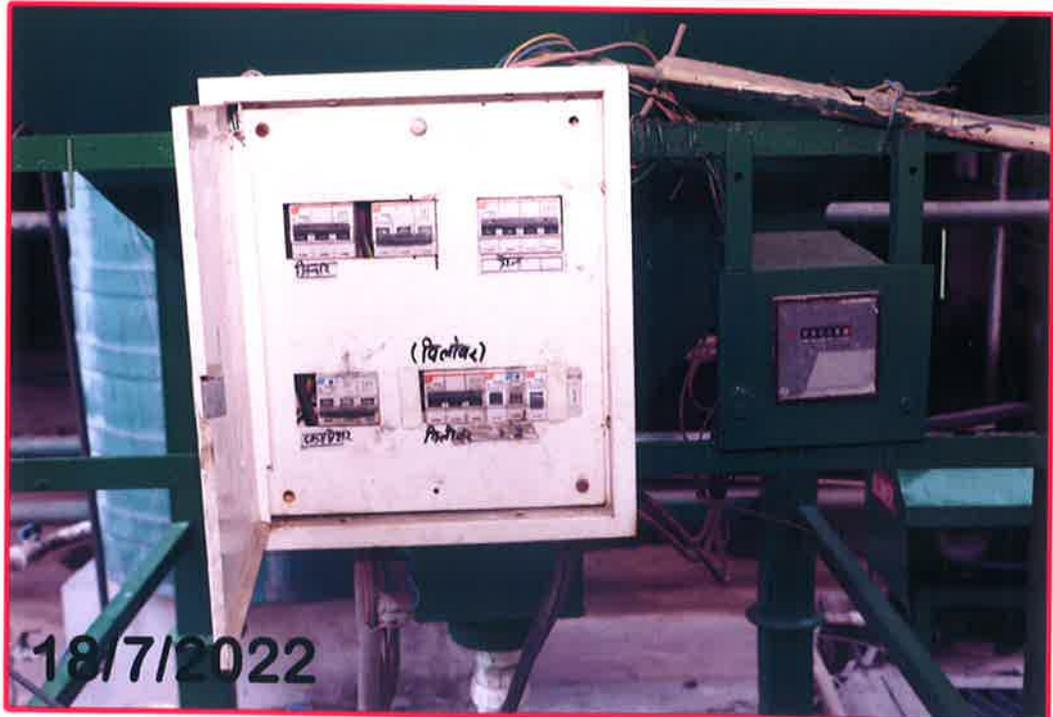


For Mentha & Allied Products P. L.

Rajendra Srivastava  
General Manager

INLET FLOW METER

18/7/2022



18/7/2022

ETP ENERGY METER

41

LOG - BOOK

E.T.P. - METER

## ETP METER

दिनांक	ETP चक्र का विवरण	प्रारम्भिक मीटर	अन्तिम मीटर
30.6.22		715.0	715.1
01.7.22		715.1	715.4
02.7.22		715.4	715.6
03.7.22		715.6	715.7
04.7.22		715.7	716.1
05.7.22		716.1	716.4
06.7.22		716.4	716.9
07.7.22		716.9	716.9
08.7.22		716.9	716.9
09.7.22		716.9	716.9
10.7.22		716.9	716.9
11.7.22		716.9	717.1
12.7.22		717.1	717.7
13.7.22		717.7	717.7
14.7.22		717.7	717.7
15.7.22		717.7	718.3
16.7.22		717.7	718.3
17.7.22		718.3	718.3

दिवसीय वाटर	पेरोल/डीजल वाटर	वालाक के हस्ताक्षर	अन्य विवरण
0.1	0.4		
0.3	1.2		
0.2	0.8		
0.1	0.4		
0.4	1.6		
0.3	1.2		
0.0	—		
0.5	2.0		
0.0	0.0		कोटिंग
0.0	0.0		— " —
0.0	0.0		कोटिंग
0.2	0.8		— " —
0.6	2.4		Pressure Running
0.0	0.0		— " —
0.6	2.4		ETP Start
—	—		ETP closed.



# CHEMICALS FOR E.P

44

DATE: \_\_\_\_\_  
PAGE: \_\_\_\_\_

DATE	ALUM (Kg)	POLY (gm)	LINE (Kg)	Remarks	Signature
06-7-22	8 Kg	200 gm	5 kg		Rayce
07-7-22	—	—	—	ETP start	Rayce
08-7-22	—	—	—		Rayce
09-7-22	—	—	—		Rayce
10-7-22	—	—	—		Rayce
11-7-22	—	—	—		Rayce
12-7-22	5 Kg	200 gm	5 Kg	ETP start	Rayce
13-7-22	5 Kg	200 gm	5 Kg	ETP start	Rayce
14-7-22	—	—	—	Blowers running	Rayce
15-7-22	—	—	—		Rayce
16-7-22	8 Kg	250 gm	—	ETP start	Rayce
17-7-22				ETP 90%	Rayce
18-7-22	8 Kg	200 gm	5 Kg	ETP start	Rayce

  
 J. Srinivasa  
 General Manager

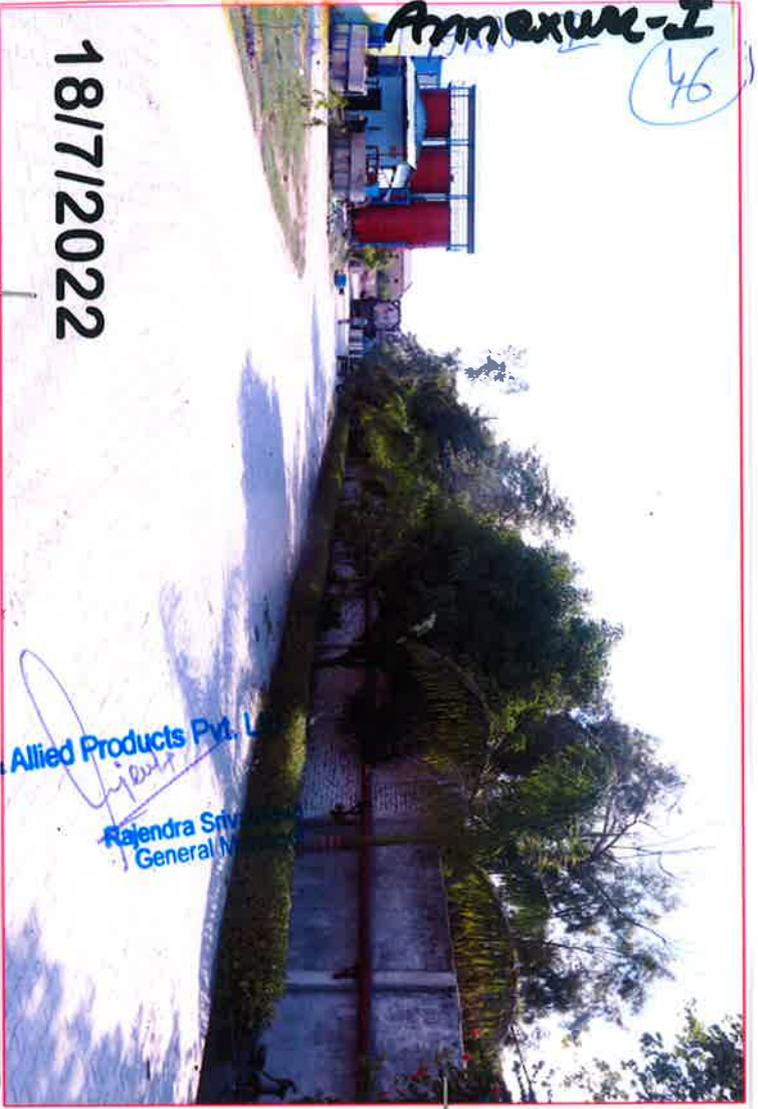
5

DATE	STARTING TIME	STOPPING TIME	M/L	IN LET	TOGET	DIFF ST	TOTAL	USED	REMARKS	
06.7.22	10:00 AM	12:15 PM	000051	000369	318	000051	000602	521	521	For use in ...
07.7.22	---	---	---	---	---	---	---	---	---	---
08.7.22	---	---	---	---	---	---	---	---	---	---
09.7.22	---	---	---	---	---	---	---	---	---	---
10.7.22	---	---	---	---	---	---	---	---	---	---
11.7.22	---	---	---	---	---	---	---	---	---	---
12.7.22	10:30	4:45	000369	000584	215	000602	000950	348	348	Cooling Tower-2
13.7.22	11:00 AM	4 PM	000594	001084	500	000950	001510	560	560	Cooling Tower-1
14.7.22	---	---	---	---	---	---	---	---	---	Blower Running
15.7.22	---	---	---	---	---	---	---	---	---	270 gms
16.7.22	10:30	4 PM	01084	0908	176	001510	012225	285	285	Cooling Tower Number-1
17.7.22	---	---	---	---	---	---	---	---	---	Blowers Running
18.7.22	11:00 AM	4:15 PM	0908	01817	909	001225	012225	539	539	Cooling Tower Number-2
19.7.22	---	---	---	---	---	---	---	---	---	---

For Menthel & Allied Products Pvt. Ltd.  
 Rajendra Shrivastava  
 General Manager

Annexure-I

46

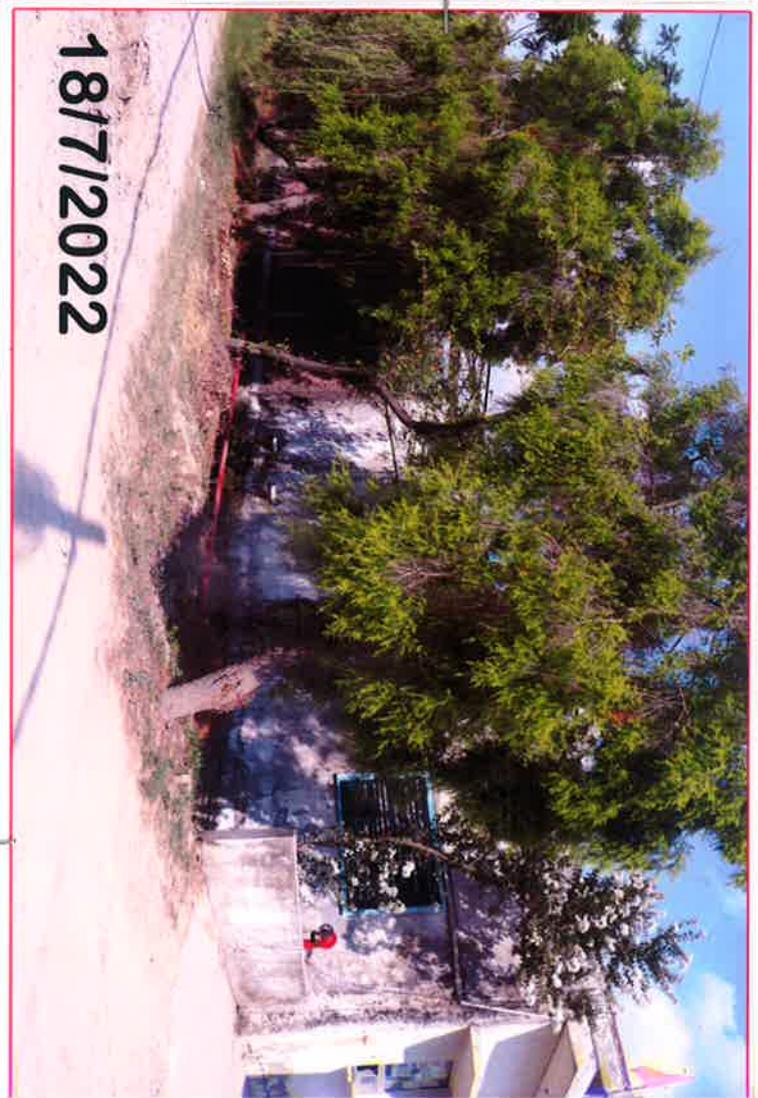


18/7/2022

For Month of Allied Products Pvt. L  
Rajendra Srivastava  
General Manager



18/7/2022



18/7/2022



18/7/2022

18/7/2022

(C)



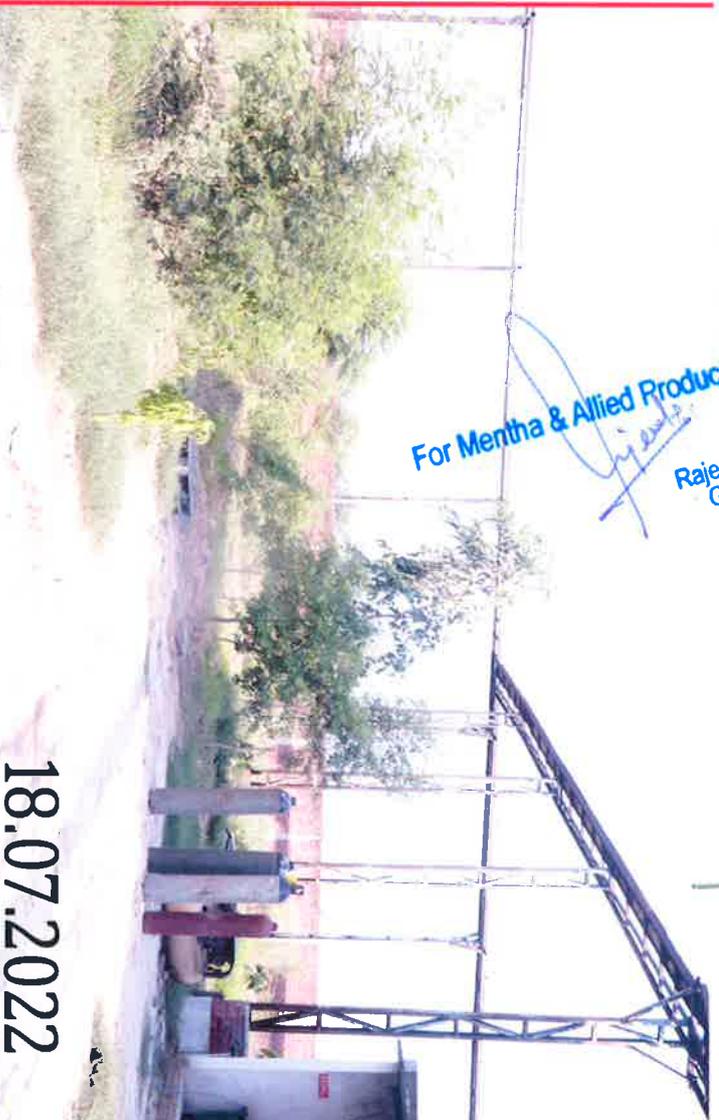
18/7/2022



18/7/2022



For Mentha & Allied Products Pvt. Ltd  
Rajendra Sainathava  
General Manager



18.07.2022

(8)

18/7/2022



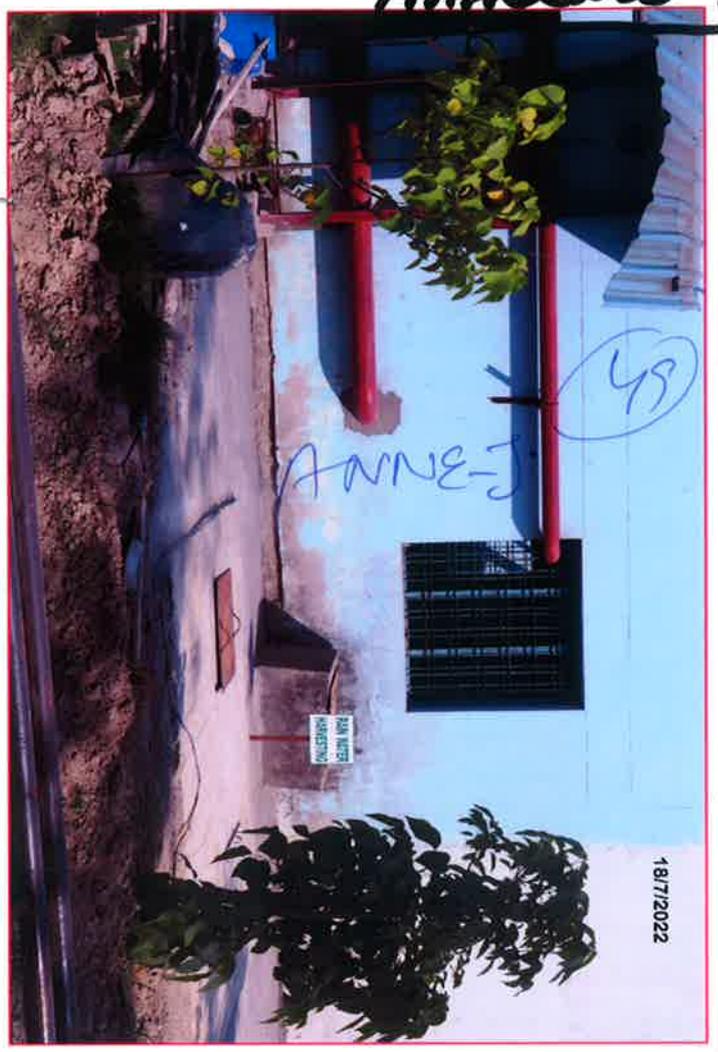
For Menta & Allied Products Pvt. Ltd.

Rajendra Srivastava  
General Manager



18/7/2022

Annexure - J



48

ANNEXURE

18/7/2022



18/7/2022



For Menthath & Allied Products Pvt. Ltd.

Rajendra Srivastava  
General Manager

18/7/2022



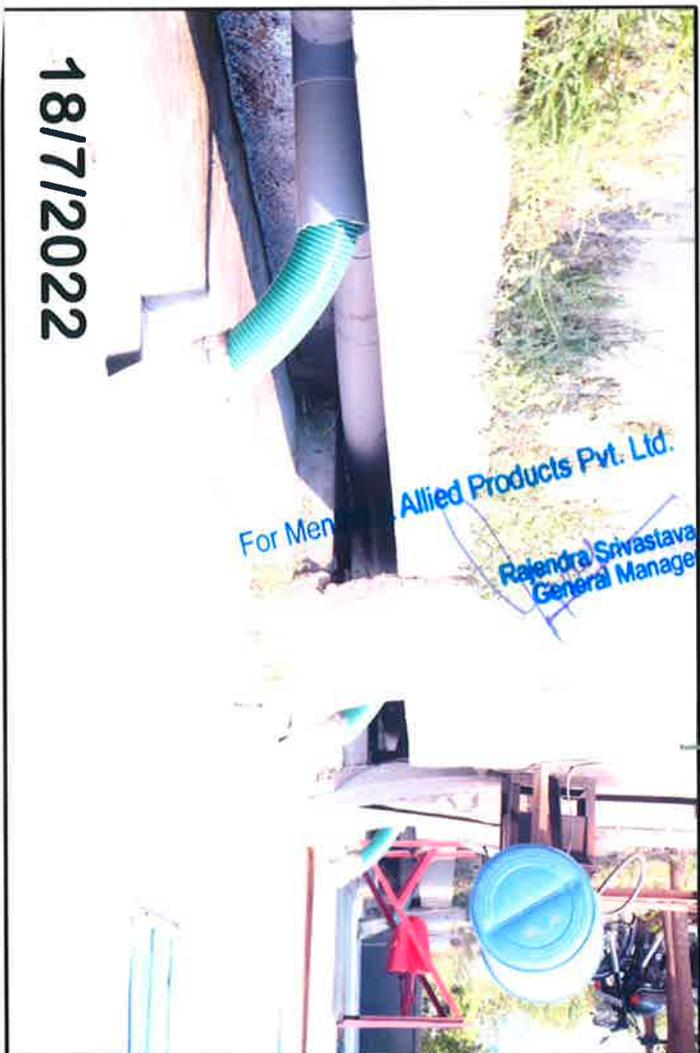
18/7/2022



2202/1/81



18/7/2022



18/7/2022



2202/1/81

TFH ISLAC ENERGY METER Amrakesh K (51)

18/7/2022



For Mentha & Allied Products Pvt. Ltd.  
*[Signature]*  
Rajendra Srivastava  
General Manager



18/7/2022

TFH ISLAC BOILER ENERGY METER

258  
THERMIC FLUID HEATER  
15 LAC CAL + STEAM BOILER  
ENERGY METER-1  
LOG BOOK

Thermal Fluid Heater 15 Ltr Cal + Steamboiler  
ENERGY METER



दिनांक	गौशर का विवरण	प्रारम्भिक मीटर	अन्तिम मीटर
30.6.22		04924.5	05091.7
01.7.22		05091.7	05272.2
02.7.22		05272.2	05444.4
03.7.22		05444.4	05622.2
04.7.22		05622.2	05794.4
05.7.22		05794.4	05965.5
06.7.22		05965.5	0615.0
07.7.22		0615.0	0631.9
08.7.22		0631.9	0644.3
09.7.22		0644.3	0644.3
10.7.22		0644.3	0644.3
11.7.22		0644.3	0644.3
12.7.22		0644.3	0644.3
13.7.22		0644.3	0644.3
14.7.22		0644.3	0644.3
15.7.22		0644.3	0644.3
16.7.22		0644.3	0644.3
17.7.22		0644.3	0644.3

दिनांक	प्रारम्भिक मीटर	अन्तिम मीटर	अन्य विवरण
17.3	69.2		
17.5	70.0		
17.2	68.8		
17.8	71.2		
17.2	68.8		
17.1	68.4		
18.5	74.0		
16.9	67.6		
12.4	49.6		गौशर की-वॉल्ट का कार्य है
0.0	0.0		कोई शर्त नहीं है
0.0	0.0		-11-
22.0	88.0		Start Plant 12:30 Pm.
12.7	50.8		
18.7	74.8		
16.7	66.8		
17.2	68.8		
16.6	66.4		
16.5	66.0		



55

**THERMIC FLUID HEATER  
10 LAC CAL+STEAM BOILER  
ENERGY METER-2  
LOG BOOK**

01-7-22	7715.1	7738.5
01-7-22	7738.5	7761.8
02-7-22	7761.8	7784.9
03-7-22	7784.9	7808.6
04-7-22	7808.6	7832.0
05-7-22	7832.0	7856.3
06-7-22	7856.7	7874.6
07-7-22	7874.6	7874.7
08-7-22	7874.7	7874.7
09-7-22	7874.7	7874.7
10-7-22	7874.7	7874.7
11-7-22	7874.7	7874.7
12-7-22	7874.7	7874.7
13-7-22	7874.7	7874.7
14-7-22	7874.7	7874.7
15-7-22	7874.7	7874.7
16-7-22	7874.7	7874.7
17-7-22	7874.7	7874.7

23.5	46.4	
23.5	47.0	
23.1	46.2	
23.7	47.4	
23.4	46.8	
24.7	49.4	
17.9	35.8	
0.1	0.2	
0.0	0.0	
0.0	0.0	
5.1	10.2	
17.1	34.2	
23.0	46.0	
23.0	46.0	
22.2	44.4	
23.0	46.0	
23.4	46.8	

Original - 1/1/2021  
 Date: 12/21/21

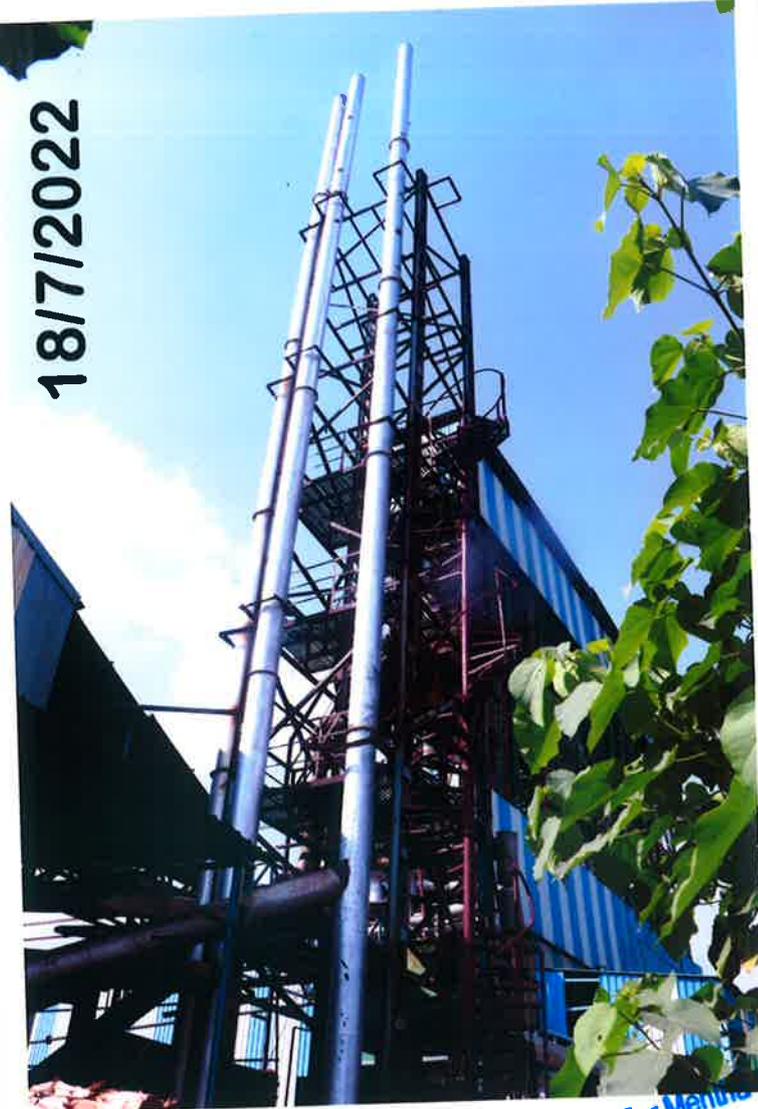
Start Flow: 12:30 P.M.

*M. O'Neil*  
 General Manager



Annexure-L

18/7/2022



For Menth... Allied Products Pvt. Ltd.  
*Rajendra*  
Rajendra Srivastava  
General Manager

18/7/2022



59

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 401 OF 2022

IN THE MATTER OF:

Anand Swaroop Rastogi

... Applicant

Versus

Uttarakhand Environment Protection  
and Pollution Control Board & Another

... Respondents

VAKALATNAMA

I / We undersigned / (Mentha & Allied Products Private Limited) Respondent No. 2 in the above matter do hereby appoint, engage and retain Mr. Ajay Aggarwal, Advocate, Mr. Siddharth Banthia, Advocate to act and appear for me / us in the above matter and on my / our behalf to conduct, plead and prosecute all proceedings that may be taken in respect of the above matter and to file and obtain documents and to deposit and receive money on my / our behalf and to take all other necessary steps and execute instructions on my / our behalf in the above matter.

I / We hereby agree to ratify all acts done by the aforesaid Advocates in above matter pursuance of this authority, as if done under my / our authority and as per my / our instructions and at my / our instance from initiation until conclusion thereof.

Dated this 21<sup>ST</sup> day of October, 2022 at New Delhi

For and on behalf of:

D1978/99

(ADARSH AGGARWAL)  
Advocate

(Siddharth Banthia)  
Advocate

D/881/2022

ADVOCATES FOR RESPONDENT  
GROUND FLOOR  
4A, MATHURA ROAD  
NEW DELHI - 110 014

**RESPONDENT NO. 2**

For Mentha & Allied Products Pvt. Ltd.

*[Signature]*

Mr. Director  
Mentha & Allied Products Private Limited  
Works 2: Plot No. 1 to 6,  
Shri Balaji Industrial Estate,  
Mahuakhera Ganj, Kashipur-244713,  
Uttarakhand





Proof of Service

60

Ajay Aggarwal <officeajayaggarwal@gmail.com>

**Reply on behalf of Respondent No. 2 - Mentha & Allied Products Private Limited -  
Original Application No. 401 of 2022**

1 message

Thu, Nov 24, 2022 at 3:46 PM

Ajay Aggarwal <officeajayaggarwal@gmail.com>  
To: udit987@gmail.com, mvermadv@gmail.com, mvermadv@yahoo.co.in

Sir

Please find attached herewith the Reply on behalf of Respondent No. 2 (M/s Mentha & Allied Products Private Limited) in Original Application No. 401 of 2022 case titled as Anand Swaroop Rastogi Vs. Uttarakhand Environment Protection and Pollution Control Board & Another before National Green Tribunal, Principal Bench, New Delhi.

Regards

Ajay Aggarwal, Advocate for Respondent No. 2  
Ground Floor  
4A, Mathura Road  
New Delhi - 110 014

L: 011 35569976  
M: 98182 66688  
E: officeajayaggarwal@gmail.com

---

 **Reply on behalf of Respondent No. 2 - Mentha & Allied Products Private Limited - Original Application No.  
401 of 2022.pdf**  
11694K